

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
BANGALORE**

Appeal(s) Involved:

C/780/2008-DB, C/168/2009-DB

[Arising out of Order-in-Appeal No. 327/2008 dated
17/11/2008 passed by the Commissioner of Customs,
Cochin]

Shri. Mohan Raman

15, 2nd Street, Shivaji Nagar,
Thanjavur, Tamilnadu

Appellant(s)

**Commissioner of Customs
Cochin**

Custom House
Cochin – 682 009

Appellant(s)

Versus

**Commissioner of Customs
Cochin**

Custom House
Cochin – 682 009
Kerala

Respondent(s)

Shri. Mohan Raman

15, 2nd Street, Shivaji Nagar,
Thanjavur, Tamilnadu

Respondent(s)

Appearance:

Shri. Augustian P.A, Advocate
Faizel Chambers, Pullepady Cross
Road, Cochin - 682 018
Kerala

For the Appellant

Smt. Kavita Podwal, Superintendent
(AR)

For the Respondent

Date of Hearing: 06/09/2018

Date of Decision: 06/09/2018

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order Nos. 21405 - 21406 / 2018

Per: BENCH

There are two appeals. C/780/2008 is filed by the appellant and C/168/2009 is by the Revenue. With respect to C/780/2008, learned advocate for the appellant submits that appellant does not want to pursue the appeal and prays for dismissal of the appeal. We accept the prayer and accordingly, we dismiss the same as withdrawn.

2. With respect to C/168/2009 filed by the Revenue, Revenue is seeking withdrawal of the present appeal in terms of the litigation policy with reference to Board's Instruction F. No. 390/Misc./116/2017-JC dated 11.07.2018 as the disputed amount involved in this case is less than Rs. 20,00,000/- (Rupees Twenty lakhs only). The prayer is allowed. The appeal is dismissed as withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **06/09/2018**)

(P. ANJANI KUMAR)
TECHNICAL MEMBER

(S.S GARG)
JUDICIAL MEMBER

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